

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.357/19  
PS Neb Sarai  
State v/s Hafiza Begum

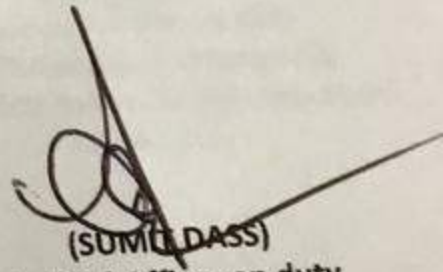
**06.06.2020**

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Sh. Shoaib Khan, Ld. Counsel for the applicant/accused.  
As per the HPC criteria accused is not entitled to bail. Ld. Counsel for accused  
submits that medical condition of the accused be got verified by the Jail Supdt.

Considered.

Jail Supdt. to furnish medical report of the accused on next date of hearing. IO  
to join the video conferencing as well.

Re-list the bail application on 11.06.2020



(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Delhi  
06.06.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX


FIR NO.: 110/18  
PS: AMBEDKAR NAGAR  
STATE v/s NAVEEN

06.06.2020

Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. Sugam Puri, Counsel for the accused.

Perused the record. Considered.

Re-list this matter now for **08.06.2020**. IO is directed to join video conferencing on next date of hearing.

  
(SUMIT DASS)  
ADJ-03/South  
Saket/ New Delhi/06.06.2020

FIR NO.: 550/19  
PS: AMBEDKAR NAGAR  
STATE v/s MUKESH @ GULLY

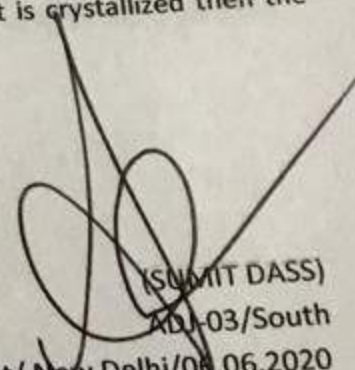
06.06.2020

Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. Narender Hudda , Counsel for the accused.

Ld. Counsel for the accused submits that the accused is eligible for bail as per the criteria prescribed by the HPC.

The bail application record as well as the other reports are being received in a piecemeal manner. In the fitness of things, all such reports are to be consolidated at one place and thereafter the bail application is listed. Therefore, office is directed to ensure that all the previous ordersheets and reports are tagged together in one common PDF format file. With these observations, re-list this matter for **08.06.2020**. IO is also directed to file its report, if not filed earlier.

I note that the directions of HPC are directory and if the right is crystallized then the same shall be given due effect.

  
(SUMIT DASS)  
ADJ-03/South  
Saket/ New Delhi/06.06.2020




IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.161/19  
PS Tigri  
State v/s Sushil Kumar

**06.06.2020**

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Ld. Counsel for the applicant/accused.  
IO to join the video conferencing on next date of hearing.  
Re-list the bail application on 10.06.2020.

  
(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Delhi  
06.06.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 197/17  
PS: AMBEDKAR NAGAR  
STATE v/s R. SHRINIVAS

06.06.2020

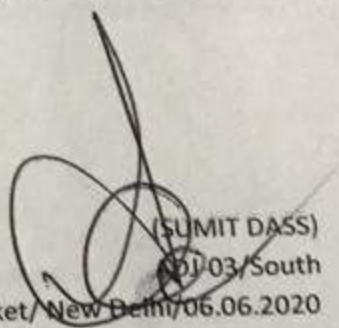
Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. Pawan Kumar Mittal, Counsel for the accused.

Heard. Perused. Considered.

I note that there are four applicants in this bail application.

Let report of conduct be called from jail authorities. Simultaneously the previous involvements be also called through IO/SHO and the custody warrants should also be sent by the concerned Jail authorities.

Put up for 09.06.2020.

  
(SUMIT DASS)  
ADJ-03/South  
Saket/ New Delhi/06.06.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 550/19  
PS: AMBEDKAR NAGAR  
STATE v/s VICKY

06.06.2020

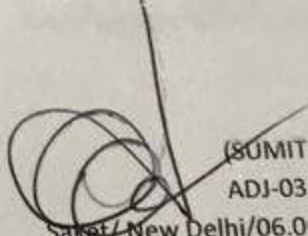
Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. Mahesh Kumar, Counsel for the accused.

Ld. Counsel for the accused submits that accused is entitled to bail as per the directions of the HPC committee.

Considered.

The bail application record as well as the other reports are being received in a piecemeal manner. In the fitness of things, all such reports are to be consolidated at one place and thereafter the bail application is listed. Therefore, office is directed to ensure that all the previous ordersheets and reports are tagged together in one common PDF format file. With these observations, re-list this matter for 08.06.2020.

I note that the directions of HPC are directory and if the right is crystallized then the same shall be given due effect.

  
(SUMIT DASS)  
ADJ-03/South  
Saket/ New Delhi/06.06.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 524/14  
PS: AMBEDKAR NAGAR  
STATE v/s AMIT

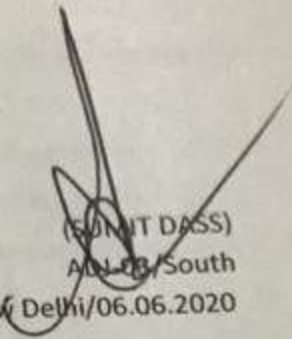
06.06.2020

Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. Prashant Vashisht, Counsel for the accused.

Perused the record. Considered.

Report from the jail authorities perused.

At request, re-list this matter for further arguments for 08.06.2020.

  
(SUMIT DASS)  
ADJ-03/ South  
Saket/ New Delhi/06.06.2020



IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

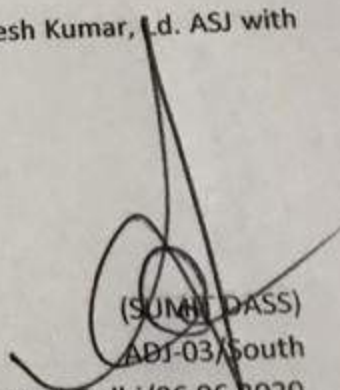
FIR NO.: 122/17  
PS: NEB SARAI  
STATE v/s ANEES ALI

06.06.2020

Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. Jitender Tyagi, Counsel for the accused.

Perused. Considered.

At request, re-list this application for **10.06.2020** before Sh. Sudesh Kumar, Ld. ASJ with  
whom the trial is pending.

  
(SUMIT DASS)  
ADJ-03/South  
Saket/ New Delhi/06.06.2020



IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 12/20  
PS: AMBEDKAR NAGAR  
STATE v/s VISHAL

06.06.2020

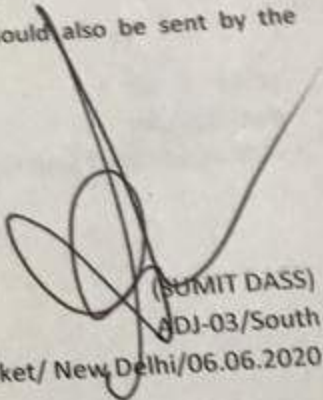
Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. Sumit Kumar, Counsel for the accused.

Heard. Perused the record.

The grounds on which the bail is being sought for particularly the need of the sister of accused for a guardian be verified by the IO.

Let report of conduct be called from jail authorities. Simultaneously the previous involvements be also called through IO/SHO and the custody warrants should also be sent by the concerned Jail authorities.

Put up on 09.06.2020.

  
(SUMIT DASS)  
ADJ-03/South  
Saket/ New Delhi/06.06.2020

**IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.**

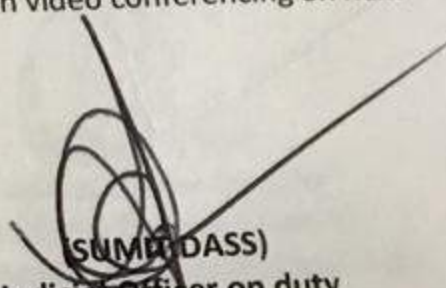
**THROUGH VIDEO CONFERENCING VIA CISCO WEBEX**

FIR No.82/20  
PS Sangam Vihar  
State v/s Javed Khan @ Banta

**06.06.2020**

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Md. Tahir Qidwai, Ld. Counsel for the applicant/accused.  
The IO to verify the ground stated in the application and join video conferencing  
on next date of hearing.

Re-list the bail application on 10.06.2020. IO to join video conferencing on next  
date.

  
**(SUMIT DASS)**  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Delhi.  
06.06.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.308/20  
PS Sangam Vihar  
State v/s Rehman

**06.06.2020**

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Ms. Sushma Sharma, Ld. Counsel for the applicant/accused.  
Ld. Counsel for the accused submits that accused's marriage is scheduled for

**14.06.2020.**

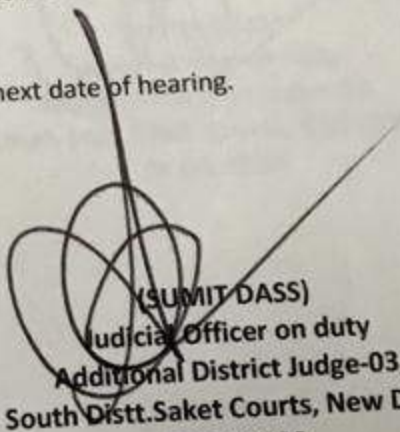
Ld. APP for State submits that there is no evidence of any marriage ceremony  
being organized. In the eventuality custody parole would suffice.

Considered.

Ld. Counsel for the accused submits that it is a small marriage ceremony and  
the factum of girl's consent can also be verified.

Let all such facts be verified by the IO for next date of hearing.

Re-list the bail application on 08.06.2020

  
(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Delhi.  
06.06.2020



IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 455/17  
PS: AMBEDKAR NAGAR  
STATE v/s VIKAS

06.06.2020

Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. T.M. Subhani, Counsel for the accused from LAC.

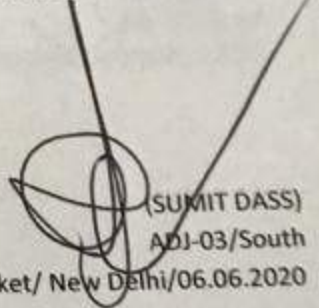
The present application is for the purposes of release of accused on personal bonds.

Heard. Considered.

The accused has been enlarged on bail earlier but he could not avail the bail on account of non-furnishing of surety bonds.

Keeping in view the directions of the HPC and the fact that COVID-19 pandemic is under rage, accused is enlarged on bail upon furnishing of personal bonds in the sum of Rs.40,000/- to the satisfaction of Duty Magistrate / Jail Superintendent. The other terms and conditions of bail remains as it is.

Application at hand accordingly stands allowed.

  
(SUMIT DASS)  
ADJ-03/South  
Saket/ New Delhi/06.06.2020

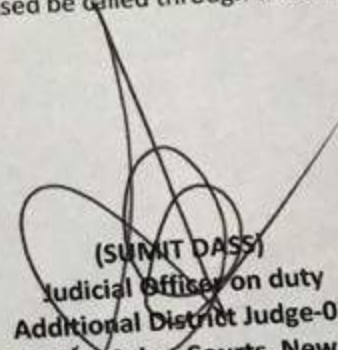
IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.574/16  
PS Ambedkar Nagar  
State v/s Sunil Raj @ Kala

06.06.2020

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Sh. Sugam Puri, Ld. Counsel for the applicant/accused.  
Heard. Perused. Considered.  
Report as to the medical condition of the accused be called through the Jail  
Supdt. IO to also join video conferencing on next date.  
Re-list the bail application on 09.06.2020.

  
(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt. Saket Courts, New Delhi.  
06.06.2020

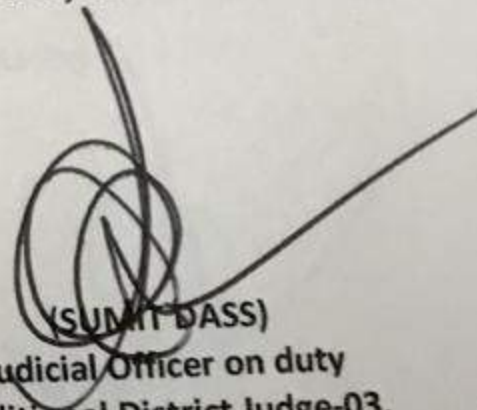
IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.574/16  
PS Ambedkar Nagar  
State v/s Shashi @ Lala

**06.06.2020**

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Sh. Narendra Sharma, Ld. Counsel for the applicant/accused.  
The IO to verify the ground stated in the application and join video conferencing  
on next date of hearing.  
Re-list the bail application on 09.06.2020.

  
(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Delhi.  
06.06.2020



IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX


FIR NO.: 110/18  
PS: AMBEDKAR NAGAR  
STATE v/s AMAN & ORS

06.06.2020

Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. Sugam Puri , Counsel for the accused.

Perused the record. Considered.

Re-list this matter now for **08.06.2020**. IO is directed to join video conferencing on next  
date of hearing.

  
(SUMIT DASS)  
ADJ-03/South  
Saket/ New Delhi/06.06.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.143/17  
PS Neb Sarai  
State v/s Sunil Raj @ Kala

**06.06.2020**

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.

Sh. Sugam Puri, Ld. Counsel for the applicant/accused.

Heard. Perused. Considered.

Report as to the medical condition of the accused be called through the Jail

Supdt. IO to also join video conferencing on next date.

Re-list the bail application on 09.06.2020.

  
(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Delhi.  
06.06.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.573/17  
PS Sangam Vihar  
State v/s Monu

06.06.2020

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Sh. Ravi Kant Kaushal, Ld. Counsel for the applicant/accused.  
Victim/complainant be noticed to join video conferencing through IO.  
Re-list the bail application on 09.06.2020

(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt. Saket Courts, New Delhi.  
06.06.2020



THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 205/15  
PS: SANGAM VIHAR  
STATE v/s ARJUN

06.06.2020

Present: Sh. Inder Kumar, Ld. APP for the State.  
Sh. Anis Hashmi, Counsel for the accused.

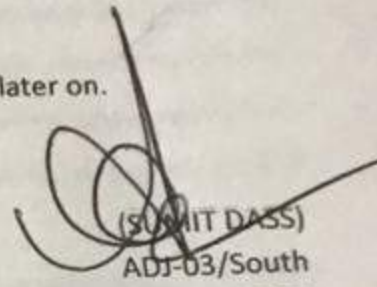
Perused the record. Considered.

Ld. Counsel for the applicant submits that the other accused have been released on bail.

He submits that these facts are there on record.

Considered.

Let the same be filed by separate PDF file. Matter shall be taken later on.

  
(SUMIT DASS)  
ADJ-03/South

Saket/ New Delhi/06.06.2020

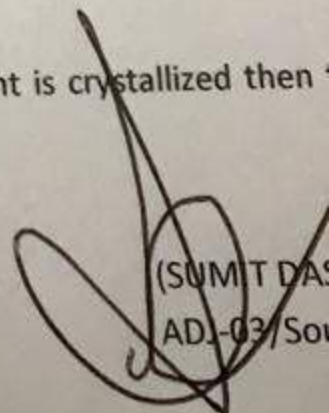
At 01:00 p.m.

Present: As above.

Matter is taken up again. Report has been perused.

The bail application record as well as the other reports are being received in a piecemeal manner. In the fitness of things, all such reports are to be consolidated at one place and thereafter the bail application is listed. Therefore, office is directed to ensure that all the previous ordersheets and reports are tagged together in one common PDF format file. With these observations, re-list this matter for 08.06.2020.

I note that the directions of HPC are directory and if the right is crystallized then same shall be given due effect.

  
(SUMIT DASS)  
ADJ-03/South

**IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.**

**THROUGH VIDEO CONFERENCING VIA CISCO WEBEX**

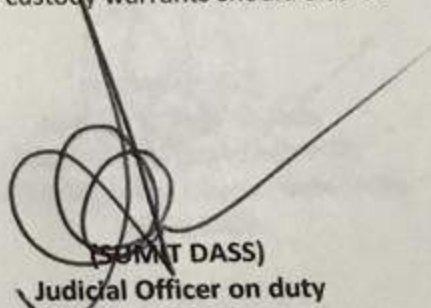
FIR No.137/19  
PS Tigri  
State v/s Sandeep Tanwar

**06.06.2020**

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Sh. Vishwender Tomar, Ld. Counsel for the applicant/accused.  
Heard. Perused. Considered.

Let report of conduct be called from the Jail authorities. Simultaneously the previous involvements be also called through IO/SHO and the custody warrants should also be sent by the concerned Jail authorities.

Re-list the bail application on 09.06.2020

  
**(SUMIT DASS)**  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Delhi.  
06.06.2020

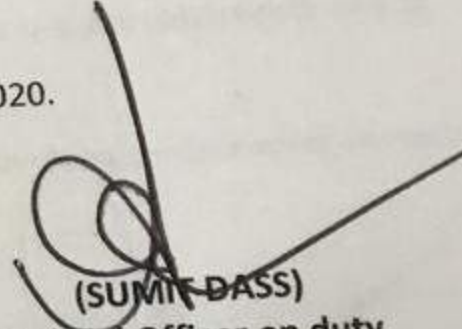
IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.53/20  
PS Sangam Vihar  
State v/s Jai Singh @ Jacky

**06.06.2020**

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Sh. R.P.Bhargava, Ld. Counsel for the applicant/accused.  
Heard. Perused. Considered.  
At request, re-list the bail application on 10.06.2020.

  
(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Dell  
06.06.2020



IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 241/19  
PS: TIGRI  
STATE v/s RAVINDER

06.06.2020

Present: Sh. Inder Kumar, Ld. APP for the State.  
Ms. Neeraj , Counsel for the accused.

Let copy of the report of IO be supplied to Ld. Counsel for the accused. AOJ/  
Superintendent to comply with.

IO is directed to join video conferencing on next date of hearing to inform about the  
status of other FIR in which the applicant/accused is involved and qua which counsel for the accused  
submits that he is on bail.

Put up on 08.06.2020.



(SUMIT DASS)  
ADJ-03/South  
Saket/ New Delhi/06.06.2020



IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.92/19  
PS Ambedkar Nagar  
State v/s Vikram @ Kishan

**06.06.2020**

Present:- Sh. Inder Kumar, Ld. Addl. PP for the State.  
Sh. Yatendra Singh, Ld. Counsel for the applicant/accused.  
Ld. APP for State submits that there are 22 cases in which the accused is  
involved.  
Ld. Counsel for applicant submits that all cases have ended and there is only  
one case U/s 379 IPC.  
Considered.  
Presence of IO is required. IO is directed to join video conferencing on next  
date.  
Re-list the bail application on 09.06.2020

(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Delhi.  
06.06.2020

IN THE COURT OF SH. SUMIT DASS: ADJ-03/ SOUTH/ SAKET/ NEW DELHI  
THROUGH VIDEO CONFERENCEING VIA CISCO WEBEX

FIR NO.: 331/19  
PS: NEB SARAI  
STATE v/s SATPAL


06.06.2020

Present: Sh. Inder Kumar, Ld. APP for the State.  
Ms. Sonika Tyagi, Counsel for the accused.

Heard. Perused. Considered.

In my opinion, the presence of the IO is required. IO is directed to join video conferencing on next date of hearing.

Put up on 08.06.2020.



(SUMIT DASS)  
ADJ-03/South

Saket/ New Delhi/06.06.2020

IN THE COURT OF SH. SUMIT DASS, ADDITIONAL DISTRICT JUDGE-03, SOUTH DISTRICT,  
SAKET COURTS, NEW DELHI.

THROUGH VIDEO CONFERENCING VIA CISCO WEBEX

FIR No.63/20  
PS Maidan Garhi  
State v/s Sunita & Pushpa Devi

06.06.2020

Present:-

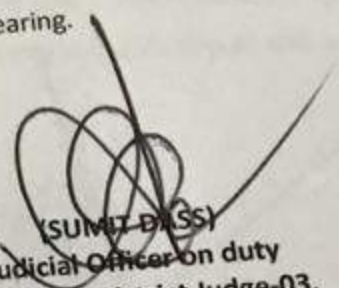
Sh. Inder Kumar, Ld. Addl. PP for the State.

Sh. Pankaj Srivastav, Ld. Counsel for the applicant/accused.

Heard. Considered. Perused.

IO to join the video conferencing on next date of hearing.

Re-list the bail application on 10.06.2020

  
(SUMIT DASS)  
Judicial Officer on duty  
Additional District Judge-03,  
South Distt.Saket Courts, New Delhi.  
06.06.2020